

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3336
ANSWERED ON:31.08.2012
CRIME AGAINST WOMEN
Singh Shri Bhola

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Women (NCW) has sought the opinion of State Governments in regard to rise in the number of rape cases in the country;
- (b) if so, the details thereof;
- (c) whether some State Governments have not given reply to the NCW in this regard;
- (d) if so, the details thereof; and
- (e) the action taken by the Union Government in this regard?

Answer

MINISTER OF THE STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (d): No such specific opinion was sought by the National Commission for Women (NCW) from the State Governments. However, NCW takes up with the concerned authorities including State Governments the alleged cases of rape reported to the Commission through different modes including media reports.

(e): The Government attaches highest importance to the prevention of all forms of crimes against women. However, Police and Public Order being State subjects under the Constitution, primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women lies with the State Governments/UT administrations. Government of India has been advising them from time to time to give more focused attention to crimes against women. A detailed advisory dated 4th September, 2009 has been sent to all State Governments/UT Administrations wherein States have been directed to have a comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women and to take appropriate measures aimed at increasing the responsiveness of the law and order machinery.